

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. 1466/2007

Date 26/11/2007

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S PREM PHARMACEUTICALS LTD.
501, AKBAR POINT, GEETA BHAWAN SQUARE, A.B.
ROAD, INDORE (MP)


M/S PREM PHARMACEUTICALS LTD.

Appellant

C.C.E. INDORE

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. *569/07-EX* dated *06-11-07*
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. INDORE

MANIK BAGH PALACE, POST BOX NO. 10, INDORE
452001 (M.P.)
452001

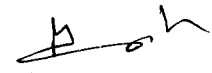
2. Adv. / Consult

NONE

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New
7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah
8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301
9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,
12. Co, Law Institution
13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file


Assistant Registrar
(Excise Appeal Branch)

1 PREM PHARMACEUTICALS
501. ALANKAR POINT GEETA BHAWAN SQUARE. A.B.ROAD. INDORE (M.P.)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
COURT NO. II

Excise Appeal No. 1466 of 2007

[Arising out of Order-in-Appeal No. IND-I/362/2006 dated 30.11.2006
passed by Commissioner of Central Excise (Appeals I), Indore]

For approval and signature:

Hon'ble Mr. S.S. Kang, Vice President
Hon'ble Dr. T.V. Sairam, Member (Technical)

-
1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair :
copy of the Order?
 4. Whether Order is to be circulated to the :
Departmental authorities?
-

M/s. Prem Pharmaceuticals

Appellant

Vs.

Commissioner of Central Excise
Indore

Respondent

Appearance:

None for the Appellant
Shri C.S. Rajput, SDR for the Respondent

CORAM:

Hon'ble Mr. S.S. Kang, Vice President
Hon'ble Dr. T.V. Sairam, Member (Technical)

Date of decision : 6.11.2007

Final ORDER NO. 569/2007EX

Per S.S. Kang (for the Bench):

The Tribunal vide Stay order dated 14.9.07 directed the appellant to pre-deposit the amount of duty and penalty for hearing of appeal. The appellant had not complied with the directions of the Stay order. Therefore, the appeal is dismissed for non-prosecution under Section 35F of the Central Excise Act.

(Dictated in the open Court)

(S.S. Kang)
Vice President

(Dr. T.V. Sairam)
Member(Technical)

SS